

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 1340 OF 2024

IN THE MATTER OF: -

NEWS ITEM TITLED "REVEALED: REAL REASON BEHIND HIGH POLLUTION IN DELHI AND ITS NOT STUBBLE BURNING OR VEHICLES THE MAIN CULPRIT IS" APPEARING IN INDIA TODAY DATED 19.11.2024

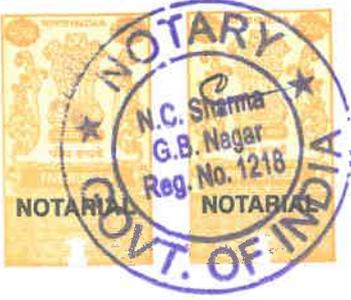
INDEX

SL. NO.	PARTICULARS	PAGES
1.	Reply on behalf of U.P. Pollution Control Board.	1 – 4
2.	<u>ANNEXURE-1</u> True copy of said notifications.	5 – 11
3.	<u>ANNEXURE-2</u> Copy of the said test report of NTPC Ltd.	12 – 33
4.	<u>ANNEXURE-3</u> Copy of the said consent to operate.	34 – 46

NEW DELHI
DATED: .03.2025


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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI,**



ORIGINAL APPLICATION NO. 1340 OF 2024

IN THE MATTER OF:-

NEWS ITEM TITLED "REVEALED: REAL REASON BEHIND HIGH POLLUTION IN DELHI AND ITS NOT STUBBLE BURNING OR VEHICLES THE MAIN CULPRIT IS " APPEARING IN INDIA TODAY DATED 19.11.2024.

**RESPONSE/REPLY ON BEHALF OF U.P. POLLUTION
CONTROL BOARD**

I, Vikas Mishra, S/o. Shri Ganga Sharan Misra, aged about 45 years, Regional Officer, U.P. Pollution Control Board, Greater NOIDA, U.P. do hereby solemnly affirm and declare as under:

1. That the above noted case came up for hearing on 27.11.2024 when this Hon'ble Tribunal has issued notice to the Respondent including U.P. Pollution Control Board to file response in the above noted matter.
2. That the issue involved in the present case is regarding the air pollution caused by coal based Thermal Power Plant in National Capital Region. It is submitted that there are two Thermal Power Plants in NCR Region in Uttar Pradesh i.e.



NTPC Ltd. Dadri, Vidyut Nagar, Greater NOIDA, District Gautam Budh Nagar and M/s Khurja Super Thermal Power Project (KSTPP) Khurja THDC India Limited, Village Dashera Kherli, District Bulandshahr which are coal based thermal power plants.

3. That NTPC Ltd., Dadri Thermal Power plant has been established in the year 1992. The total production capacity of this plant is 2654 MW, out of which there are 4 units of 210 MW which is based on coal in Stage-1 and there are two units of 490 MW on coal based which is Stage-2. Besides this, it has 829 MW capacity based on gas and 5 MW capacity on solar basis.

KSTPP Khurja THDC India Limited, Village Dashera Kherli, Bulandshahr Thermal Power Plant has been established in the year 2024. The total production capacity of this plant is 1320 MW, out of which there is 1 unit of 660 MW, which is operational from dated 26.01.2025 is based on coal.

4. That as per the notification dated 07.12.2015 issued by MoEF, the standards of Thermal Power plant established before 31.12.2003 has been prescribed which have been amended form time to time. True copies of said notifications are being enclosed herewith and marked as Annexure-1 to this reply.

5. That the NTPC Ltd. Dadri, Vidyut Nagar, Greater NOIDA, District Gautam Budh Nagar Thermal Power plant has six stacks and as per the monitoring done by U.P. Pollution Control Board on 31.01.2025 the emissions were within norms



and M/s KSTPP Khurja THDC India Limited, Village Dashera Kherli, District Bulandshahr Thermal Power Plant having two stacks out of which there are only one unit of 660 MW is operational as per the notification dated 11/07/2023 issued by MOEF the use of agriculture waste minimum 5% with coal. In compliance with the said notification and provide stack monitoring report, notice has been sent to the thermal power plant vide letter no. dated 15.03.2025 of Regional Office, UP Pollution Control Board, Bulandshahr. Copy of the said test reports of NTPC Ltd, Dadri in respect of all the 6 stacks and notice of KSTPP on dated 15.03.2025 is being enclosed herewith and marked as **Annexure-2** to this reply.

6. That the NTPC Ltd. Dadri, Vidyut Nagar, Greater NOIDA, District Gautam Budh Nagar thermal power plant has consolidated consent to operate which is valid upto 31.12.2025 and KSTPP Khurja THDC India Limited, Village Dashera Kherli, Bulandshahr thermal power plant has consolidated consent to operate which is valid upto 31.12.2028. A copy of said consent to operate is being enclosed herewith and marked as **Annexure-3** to this reply.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.



VERIFICATION:


DEPONENT

I, the above noted deponent do hereby verify that the contents of above affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS DAY THE 17 DAY OF MARCH, 2025 AT GREATER NOIDA.

DEPONENT



ATTESTED


Naveen Chandra Sharma
Advocate Notary
Dadri Noida (G.B. Nagar)


7 MAR 2025

4


सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2620]

नई दिल्ली, मंगलवार, दिसम्बर 8, 2015/अग्रहायण 17, 1937

No. 2620]

NEW DELHI, TUESDAY, DECEMBER 8, 2015/AGRAHAYANA 17, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 7 दिसम्बर, 2015

का.आ. 3305(अ).— केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1.(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2015 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

(क) क्रम सं. 5 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :—

क्रम सं.	उद्योग	मापदंड	मानक
1	2	3	4
5क	ताप विद्युत संयंत्र (जल उपभोग सीमा)	जल उपभोग	1. एक बार शीतलन (ओटीसी) के माध्यम से सभी संयंत्र शीतलन टावरों (सीटी) को प्रतिष्ठापित करेंगे और अधिसूचना की तारीख से दो वर्ष की अवधि के भीतर अधिकतम 3.5m ³ /MWh के विनिर्दिष्ट जल उपभोग को हासिल करेंगे।

			<p>II. सभी विद्यमान सीटी-आधारित संयंत्र 3.5m³/MWh इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर अधिकतम 3.5m³/MWh तक के विनिर्दिष्ट जल उपभोग को कम करेंगे।</p> <p>III. जनवरी, 2017 के पश्चात् प्रतिष्ठापित किए जाने वाले नए संयंत्र अधिकतम 2.5 m³/MWh तक के विनिर्दिष्ट जल उपभोग को पूरा करेंगे और शून्य जल दुर्व्यय को हासिल करेंगे।</p>
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(ख) क्रम सं. 25 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां रखी जाएंगी, अर्थात् :—

क्रम सं.	उद्योग	मापदंड	मानक
1	2	3	4
		विवक्त पदार्थ	100 mg/Nm ³
		सल्फर डायोक्साइड (SO ₂)	600 mg/Nm ³ (500 मेगावाट से कम क्षमता की इकाईयों से लघु इकाईयां) 200 mg/Nm ³ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		नाइट्रोजन के आक्साइड (NO _x)	300 mg/Nm ³
		पारा (Hg)	0.03 mg/Nm ³ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		1 जनवरी, 2003 के पश्चात् 31 दिसंबर, 2016* तक प्रतिष्ठापित टीपीपी (इकाईयां)	
		विवक्त पदार्थ	50 mg/Nm ³
		सल्फर डायोक्साइड (SO ₂)	600 mg/Nm ³ (500 मेगावाट से कम क्षमता की इकाईयों से लघु इकाईयां) 200 mg/Nm ³ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		नाइट्रोजन के आक्साइड (NO _x)	300 mg/Nm ³
		पारा (Hg)	0.03 mg/Nm ³
		1 जनवरी, 2017** से प्रतिष्ठापित टीपीपी (इकाईयां)	
		विवक्त पदार्थ	30 mg/Nm ³
		सल्फर डायोक्साइड (SO ₂)	100 mg/Nm ³
		नाइट्रोजन के आक्साइड	100 mg/Nm ³

	(NOx)	
	पारा (Hg)	0.03 mg/Nm ³

* टीपीपी (इकाईयां) इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर परिसीमाओं को पूरा करेंगी।

** इसके अंतर्गत सभी टीपीपी (इकाईयां) हैं, जिन्हें पर्यावरणीय निकासी प्रदान की गई है और संनिर्माण के अधीन है।

[फा. सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

टिप्पण :- मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का.आ. 844(अ) 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका पश्चातवर्ती का.आ. 433(अ) तारीख 18 अप्रैल, 1987 ; सा.का.नि 176(अ) तारीख 2 अप्रैल, 1996; सा.का.नि. 97 (अ), तारीख 18 फरवरी, 2009 ; सा.का.नि 149(अ) तारीख 4 मार्च, 2009 ; सा.का.नि. 543(अ) तारीख 22 जुलाई, 2009 ; सा.का.नि. 739(अ) तारीख 9 सितम्बर, 2010 ; सा.का.नि. 809(अ) तारीख 4 अक्टूबर, 2010, सा.का.नि. 215(अ) तारीख 15 मार्च, 2011 ; सा.का.नि. 221(अ) तारीख 18 मार्च, 2011 ; सा.का.नि. 354(अ) तारीख 2 मई, 2011 ; सा.का.नि. 424(अ) तारीख 1 जून, 2011 ; सा.का.नि. 446(अ) तारीख 13 जून, 2011 ; सा.का.नि. 152(अ) तारीख 16 मार्च, 2012 ; सा.का.नि. 266(अ) तारीख 30 मार्च, 2012 ; सा.का.नि. 277(अ) तारीख 31 मार्च, 2012; सा.का.नि. 820(अ) तारीख 9 नवम्बर, 2012 ; सा.का.नि. 176(अ) तारीख 18 मार्च, 2013 ; सा.का.नि. 535(अ) तारीख 7 अगस्त, 2013 ; सा.का.नि. 771(अ) तारीख 11 दिसम्बर, 2013 ; सा.का.नि. 2(अ) तारीख 2 जनवरी, 2014 ; सा.का.नि. 229(अ) तारीख 28 मार्च, 2014 ; सा.का.नि. 232(अ) तारीख 31 मार्च, 2014 ; सा.का.नि. 325(अ) तारीख 7 मई, 2014, सा.का.नि. 612(अ) तारीख 25 अगस्त, 2014 और अन्तिम संशोधन सा.का.नि. 789(अ) तारीख 11 नवम्बर, 2014 किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 7th December, 2015

S.O. 3305(E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

- (1) These rules may be called the Environment (Protection) Amendment Rules, 2015.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule – I, -

(a) after serial number 5 and entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sr. No.	Industry	Parameter	Standards
1	2	3	4
"5A.	Thermal Power Plant (Water consumption limit)	Water consumption	I. All plants with Once Through Cooling (OTC) shall install Cooling Tower (CT) and achieve specific water consumption upto maximum of 3.5m ³ /MWh within a period

			<p>of two years from the date of publication of this notification.</p> <p>II. All existing CT-based plants reduce specific water consumption upto maximum of 3.5m³/MWh within a period of two years from the date of publication of this notification.</p> <p>III. New plants to be installed after 1st January, 2017 shall have to meet specific water consumption upto maximum of 2.5 m³/MWh and achieve zero waste water discharged”;</p>
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(b) for serial number 25, and the entries related thereto, the following serial number and entries shall be substituted, namely:-

Sr. No.	Industry	Parameter	Standards
1	2	3	4
"25.	Thermal Power Plant	TPPs (units) installed before 31st December, 2003*	
		Particulate Matter	100 mg/Nm ³
		Sulphur Dioxide (SO ₂)	600 mg/Nm ³ (Units Smaller than 500MW capacity units) 200 mg/Nm ³ (for units having capacity of 500MW and above)
		Oxides of Nitrogen (NO _x)	600 mg/Nm ³
		Mercury (Hg)	0.03 mg/Nm ³ (for units having capacity of 500MW and above)
		TPPs (units) installed after 1st January,2003, upto 31st December, 2016*	
		Particulate Matter	50 mg/Nm ³
		Sulphur Dioxide (SO ₂)	600 mg/Nm ³ (Units Smaller than 500MW capacity units) 200 mg/Nm ³ (for units having capacity of 500MW and above)
		Oxides of Nitrogen (NO _x)	300 mg/Nm ³
		Mercury (Hg)	0.03 mg/Nm ³
		TPPs (units) to be installed from 1st January, 2017**	
		Particulate Matter	30 mg/Nm ³
		Sulphur Dioxide (SO ₂)	100 mg/Nm ³
		Oxides of Nitrogen (NO _x)	100 mg/Nm ³
		Mercury (Hg)	0.03 mg/Nm ³

*TPPs (units) shall meet the limits within two years from date of publication of this notification.

**Includes all the TPPs (units) which have been accorded environmental clearance and are under construction”.

[F. No. Q-15017/40/2007-CPW]

Dr. RASHID HASAN, Advisor

Note: - The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications:—

S.O. 433(E), dated 18th April 1987; G.S.R. 176(E) dated 2nd April, 1996; G.S.R. 97(E), dated the 18th February, 2009; G.S.R. 149(E), dated the 4th March, 2009; G.S.R. 543(E), dated 22nd July, 2009; G.S.R. 739(E), dated the 9th September, 2010; G.S.R. 809(E), dated, the 4th October, 2010; G.S.R. 215(E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354(E), dated the 2nd May, 2011; G.S.R. 424(E), dated the 1st June, 2011; G.S.R. 446(E), dated the 13th June, 2011; G.S.R. 152(E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277(E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176(E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229(E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014, G.S.R. 612(E), dated the 25th August, 2014 and lastly amended *vide* notification G.S.R. 789(E), dated 11th November, 2014.


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 590]

No. 590]

नई दिल्ली, सोमवार, मार्च 7, 2016/फाल्गुन 17, 1937

NEW DELHI, MONDAY, MARCH 7, 2016/ PHALGUNA 17, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

शुद्धिपत्र

नई दिल्ली, 7 मार्च, 2016

का.आ. 682(अ).—भारत के राजपत्र में प्रकाशित पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सा.का.नि. 3305(अ) तारीख 7 दिसंबर, 2015 द्वारा अधिसूचित पर्यावरण (संरक्षण) संशोधन नियम, 2015 के अंतर्गत आने वाली नीचे उल्लिखित प्रविष्टियों को निम्न पढ़ें:

1. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 2 के नीचे सारणी में स्तम्भ 3 और 4 में "31 दिसंबर, 2003 से पहले संस्थापित टीपीपी (इकाईयां)"
2. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 6 की सारणी के स्तम्भ 4 में "300 mg/Nm³" के स्थान पर "600 mg/Nm³" पढ़ें
3. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 8 की सारणी के स्तम्भ 3 और 4 में "1 जनवरी, 2003" के स्थान पर "1 जनवरी, 2004" पढ़ें

[फा.सं. क्यू.15017/40/2007-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**CORRIGENDUM**

New Delhi, the 7th March, 2016

S.O. 682(E).—In the notification of the Government of India in the Ministry of Environment, Forest and Climate Change vide number S.O. 3305(E), dated the 7th December, 2015, published in the Gazette of India, Part II, Section 3, Sub-section (ii), in page 4, in the Table, against serial number 25, for “1st January, 2003” substitute “1st January, 2004”.

[F.No. Q-15017/40/2007-CPW]

Dr. RASHID HASAN, Advisor



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 435]

No. 435]

नई दिल्ली, शुक्रवार, जून 29, 2018/आषाढ़ 8, 1940

NEW DELHI, FRIDAY, JUNE 29, 2018/ASHADHA 8, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 28 जून, 2018

सा.का.नि. 593 (अ).— भारत के राजपत्र, असाधारण में भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 16 अक्टूबर, 2017 की अधिसूचना संख्या सा.का.नि. 3337 (अ) के द्वारा एक प्रारूप अधिसूचना प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों, जिनके उससे प्रभावित होने की संभावना थी, से उस तारीख से जिसकी उक्त अधिसूचना की राजपत्र की प्रतियां जन-साधारण को उपलब्ध कराई गई थीं, साठ दिन की अवधि के भीतर आपत्तियां और सुझाव मांगे गए थे।

और, राजपत्र की प्रतियां दिनांक 16 अक्टूबर, 2017 को जन-साधारण को उपलब्ध कराई गई थीं।

और, केंद्र सरकार द्वारा इस प्रारूप अधिसूचना के प्रत्युत्तर में सभी व्यक्तियों और पक्षों से प्राप्त सभी आपत्तियों और सुझावों पर विधिवत् रूप से विचार किया गया है।

अतः अब, पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्र सरकार, एतद्वारा पर्यावरण (संरक्षण) नियम, 1986 में और संशोधन करने के लिए निम्नलिखित संशोधन करती है, अर्थात्:—

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2018 है।
(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

(क) स्तंभ 4 में क्रम संख्या 5क के सामने, मद 3 के स्थान पर निम्नलिखित मद रखी जाएगी, अर्थात्:—

“III. विनिर्दिष्ट जल उपभोग, तारीख 1 जनवरी, 2017 के पश्चात् संस्थापित किए गए नए संयंत्र के लिए 3.0 मी³/एमडब्ल्यूएच से अधिकतम नहीं होगा और ये संयंत्र शून्य अपशिष्ट जल बहाव को हासिल करेंगे।”

3645 GI/2018

(1)

(ख) क्रम संख्या 5 क और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा, अर्थात्:-

क्रम सं	उद्योग	पैरामीटर	मानक
1	2	3	4
"5ख"	तापीय विद्युत संयंत्र (जल उपभोग सीमा समुद्री जल का प्रयोग)	जल उपभोग	उपरोक्त क्रम सं 5क में स्तंभ 4 में मद 1 से III समुद्री जल का प्रयोग करने वाले तापीय विद्युत संयंत्र पर लागू नहीं होगा";

(ग) क्रम सं 25 में, निम्नलिखित टिप्पण अंतःस्थापित किया जाएगा, अर्थात्:-

"टिप्पण : सल्फर डाइआक्साइड, नाइट्रोजन और धूल-कण के लिए सभी मानीटर किए गए मान को शुष्क आधार पर 6% आक्सीजन के लिए संशोधित किया जाएगा";

(घ) क्रम सं 33 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा:-

क्रम सं	उद्योग	पैरामीटर	मानक
1	2	3	4
"33क"	आर्द्र-फ्लू गैस डीसल्फयुराईजेशन (एफजीडी) के साथ तापीय विद्युत संयंत्र	चिमनी की ऊंचाई/मीटर में सीमा	विद्युत उत्पादन क्षमता: 100 मेगावाट और अधिक एच= 6.902 (क्यू x 0.277) ^{0.555} अथवा 100 मीटर न्यूनतम 100 मेगावाट से कम एच= 6.902 (क्यू x 0.277) ^{0.555} अथवा 30 मीटर जो भी अधिक हो"; क्यू=सल्फर डाइआक्साइड की कि.ग्रा./उत्सर्जन दर एच= मीटर में भैतिक स्टाक ऊंचाई।" "चिमनी से जुड़ी सभी यूनिटों का योग टिप्पणी : ये मानक कोयला/लिग्नाइट आधारित तापीय विद्युत संयंत्रों पर लागू होंगे।

[फा. सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

डॉ. ए. सेंथिल वेल, वैज्ञानिक 'जी'

टिप्पण : मूल नियम के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (i) का.आ. 844 (अ) तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किया गया था और पिछली बार अधिसूचना सा.का.नि. 568 (अ) दिनांक 18 जून, 2018 के द्वारा संशोधित किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 28th June, 2018

G.S.R. 593 (E).—Whereas, a draft notification, for Thermal Power Plants was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the erstwhile Ministry of Environment, Forest and Climate Change number G.S.R. 3337(E), dated the 16th October, 2017, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas, copies of the Gazette were made available to the public on the 16th October, 2017;

And Whereas, all objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:-

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2018.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule-I,-
(a) against serial number 5A, in column 4, for item III, the following item shall be substituted, namely:-
"III. Specific water consumption shall not exceed maximum of 3.0 m³/MWh for new plants installed after the 1st January, 2017 and these plants shall also achieve zero waste water discharge.";
(b) after serial number 5A and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

Sl. No.	Industry	Parameter	Standards
1	2	3	4
"5B.	Thermal Power Plant (water consumption limit) using sea water	Water consumption	Items I to III in column 4 in serial number 5A above shall not be applicable to the Thermal Power Plants using sea water";

- (c) in serial number 25, the following Note shall be inserted, namely:—

"**Note:** All monitored values for SO₂, NO_x and Particulate Matter shall be corrected to 6% Oxygen, on dry basis";

- (d) after serial number 33 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sl. No.	Industry	Parameter	Standards
1	2	3	4

"33A.	Thermal Power Plants with wet Flue Gas Desulphurization (FGD)	Stack Height/Limit in Meters	Power generation capacity: 100 MW and above $H=6.902(QX0.277)^{0.555}$ or 100 m minimum Less than 100 MW $H=6.902(QX0.277)^{0.555}$ or 30 m whichever is more"; Q = Emission rate of SO ₂ in kg/hr* H = Physical stack height in meter *total of the all Unit's connected to stack Note: These standards shall apply to coal / lignite based Thermal Power Plants."
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[F. No. Q-15017/40/2007-CPW]
 DR. A. SENTHIL VEL, Scientist 'G'

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844 (E), dated the 19th November, 1986 and last amended vide notification number G.S.R. 263(E), dated the 22nd March, 2018.

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 and Published by the Controller of Publications, Delhi-110054.

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भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-22102020-222659
CG-DL-E-22102020-222659

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 540]
No. 540]

नई दिल्ली, बृहस्पतिवार, अक्टूबर 22, 2020/आश्विन 30, 1942
NEW DELHI, THURSDAY, OCTOBER 22, 2020/ASVINA 30, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

नई दिल्ली, 19 अक्टूबर, 2020

सा.का.नि. 662(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1.(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2020 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

क्र. सं. 25 के सामने, “जनवरी, 2003 के पश्चात् 31 दिसंबर, 2016 तक प्रतिष्ठापित टीपीपी (इकाईयां)”, शीर्ष के अधीन, नाइट्रोजन के आक्साइड (NOx) के संबंध में, “ 300 mg/Nm³”, अंकों और अक्षरों के स्थान पर, स्तंभ 4 में, “450 mg/Nm³”, अंक और अक्षर रखे जाएंगे।

[फा.सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

जिगमेत टक्पा, संयुक्त सचिव

टिप्पण :—मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का.आ. 844(अ) 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सा.का.नि. 48 (अ), तारीख 24 जनवरी, 2020 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 19th October, 2020

G.S.R. 662(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2020.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule – I, -

against S. No. 25, under the heading “TPPs (units) installed after 1st January, 2003, upto 31st December, 2016”, in respect of Oxides of Nitrogen (NO_x), for figure and letters “300 mg/Nm³” in column 4, the figure and letters “450 mg/Nm³” shall be substituted.

[F. No. Q-15017/40/2007-CPW]

JIGMET TAKPA, Joint Secretary

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* notification G.S.R. 48(E), dated the 24th January, 2020.


सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-01042021-226335
CG-DL-E-01042021-226335

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 192]
No. 192]

नई दिल्ली, बृहस्पतिवार, अप्रैल 1, 2021/चैत्र 11, 1943
NEW DELHI, THURSDAY, APRIL 1, 2021/CHAITRA 11, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 31 मार्च, 2021

सा.का.नि. 243(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2021 है।
- (2) ये नियम राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1, के क्रम संख्यांक 25 में, “*टीपीपी (इकाईयां) इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर सीमाओं को पूरा करेंगी”, अक्षरों, कोष्ठकों और शब्दों के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात् :-

“(i) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, विद्युत मंत्रालय, केन्द्रीय विद्युत प्राधिकरण (सीईए) और केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधियों से मिलकर बने कार्य बल का गठन केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा सारणी-1 में यथाविनिर्दिष्ट तीन प्रवर्गों में सारणी-1 के स्तंभ (4) में यथाविनिर्दिष्ट समय सीमा के भीतर उत्सर्जन मानदंडों के अनुरूप होने के लिए उनकी अवस्थिति के आधार पर तापीय विद्युत संयंत्रों के प्रवर्गीकरण हेतु किया जाएगा, अर्थात् :-

सारणी-1

क्र.सं.	प्रवर्ग	अवस्थिति/स्थान	अनुपालन के लिए समय सीमाएं	
			निवृत्त नहीं होने वाली इकाईयां	निवृत्त होने वाली इकाईयां
(1)	(2)	(3)	(4)	(5)
1	प्रवर्ग क	10 लाख से अधिक जनसंख्या वाले राष्ट्रीय राजधानी क्षेत्र या शहरों की 10 किलोमीटर की परिधि के भीतर 1	31 दिसम्बर, 2022 तक	31 दिसम्बर, 2022 तक
2	प्रवर्ग ख	गंभीर रूप से प्रदूषित क्षेत्रों या गैर प्राप्ति शहरों की 10 किलोमीटर की परिधि के भीतर 2	31 दिसम्बर, 2023 तक	31 दिसम्बर, 2025 तक
3	प्रवर्ग ग	प्रवर्ग क और ख में सम्मिलित से भिन्न	31 दिसम्बर, 2024 तक	31 दिसम्बर, 2025 तक

1 भारत की 2011 की जनगणना के अनुसार।

2 सीपीसीबी द्वारा यथापरिभाषित।

(ii) सारणी-1 के स्तंभ (5) में यथाविनिर्दिष्ट तारीख के पूर्व निवृत्त होने के लिए घोषित तापीय विद्युत संयंत्र से, उस स्थिति में जहां ऐसे संयंत्र उनके निवृत्त होने के आधार पर छूट के लिए सीपीसीबी और सीईए को एक प्रतिज्ञान प्रस्तुत करते हैं, विनिर्दिष्ट मानदंडों को पूर्ण करने की अपेक्षा नहीं की जाएगी:

परन्तु ऐसे संयंत्रों से, उस स्थिति में जहां उनका प्रचालन प्रतिज्ञान में यथाविनिर्दिष्ट तारीख से आगे जारी रहता है, जनित विद्युत के प्रति यूनिट पर 0.20 रुपए की दर से पर्यावरण प्रतिकर उद्धृत किया जाएगा;

(iii) निवृत्त नहीं होने वाले तापीय विद्युत संयंत्र से, सारणी-1 के स्तंभ (4) में यथाविनिर्दिष्ट तारीख के पश्चात्, सारणी-2 में विनिर्दिष्ट दरों के अनुसार पर्यावरण प्रतिकर उद्धृत किया जाएगा, अर्थात् :-

सारणी-2

समय-सीमा से आगे गैर अनुपालन प्रचालन	पर्यावरणीय प्रतिकर (रुपए प्रति यूनिट जनित विद्युत)		
	प्रवर्ग क	प्रवर्ग ख	प्रवर्ग ग
0-180 दिवस	0.10	0.07	0.05
181-365 दिवस	0.15	0.10	0.075
366 दिवस और अधिक	0.20	0.15	0.10"

[फा.सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, संयुक्त सचिव

टिप्पण: मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में अधिसूचना संख्या का.आ. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना संख्या सा.का.नि. 662(अ), तारीख 19 अक्टूबर, 2020 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 31st March, 2021

G.S.R. 243(E).—In exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

५

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2021.
 (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule – I, in serial number 25 for letters, brackets and words “*TPPs (units) shall meet the limits within two years from date of publication of this notification”, the following shall be substituted, namely: -

“* (i) A task force shall be constituted by Central Pollution Control Board (CPCB) comprising of representative from Ministry of Environment and Forest and Climate Change, Ministry of Power, Central Electricity Authority (CEA) and CPCB to categorise thermal power plants in three categories as specified in the Table-I on the basis of their location to comply with the emission norms within the time limit as specified in column (4) of the Table-I, namely: -

Sl. No.	Category	Location/area	Timelines for compliance	
			Non retiring units	Retiring units
(1)	(2)	(3)	(4)	(5)
1	Category A	Within 10 km radius of National Capital Region or cities having million plus population ¹ .	Upto 31 st December 2022	Upto 31 st December 2022
2	Category B	Within 10 km radius of Critically Polluted Areas ² or Non-attainment cities ²	Upto 31 st December 2023	Upto 31 st December 2025
3	Category C	Other than those included in category A and B	Upto 31 st December 2024	Upto 31 st December 2025

¹ As per 2011 census of India.

² As defined by CPCB.

(ii) the thermal power plant declared to retire before the date as specified in column (5) of Table-I shall not be required to meet the specified norms in case such plants submit an undertaking to CPCB and CEA for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation at the rate of rupees 0.20 per unit electricity generated in case their operation is continued beyond the date as specified in the Undertaking;

(iii) there shall be levied environment compensation on the non-retiring thermal power plant, after the date as specified in column (4) of Table-I, as per the rates specified in the Table-II, namely:-

Non-Compliant operation beyond the Timeline	Environmental Compensation (Rs. per unit electricity generated)		
	Category A	Category B	Category C
0-180 days	0.10	0.07	0.05
181-365 days	0.15	0.10	0.075
366 days and beyond	0.20	0.15	0.10.”

[F. No. Q-15017/40/2007-CPW]

NARESH PAL GANGAWAR, Jt. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and lastly amended vide notification G.S.R. 662(E), dated the 19th October, 2020.


भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-05092022-238614
CG-DL-E-05092022-238614

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 603]
No. 603]

नई दिल्ली, सोमवार, सितम्बर 5, 2022/भाद्र 14, 1944
NEW DELHI, MONDAY, SEPTEMBER 5, 2022/BHADRA 14, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 5 सितम्बर, 2022

सा.का.नि. 682(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) दूसरा संशोधन नियम, 2022 है।
- (2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 के क्रम सं. 25 में, "(i) सारणी 1" के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

सारणी-1

क्रम सं.	प्रवर्ग	अवस्थान/क्षेत्र	अनुपालन के लिए समय-सीमा (निवृत्त न होने वाली इकाईयां)		अनुपालन से छूट के लिए इकाईयों को निवृत्त करने की अंतिम तारीख	
			SO ₂ उत्सर्जन से भिन्न पैरामीटर	SO ₂ उत्सर्जन	SO ₂ उत्सर्जन से भिन्न पैरामीटर	SO ₂ उत्सर्जन
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	प्रवर्ग क	राष्ट्रीय राजधानी क्षेत्र या 10 लाख से	31 दिसंबर,	31 दिसंबर,	31 दिसंबर,	

5951 GI/2022

(1)

21

		अधिक जनसंख्या वाले शहरों ¹ की दस किलोमीटर की परिधि के भीतर।	2022 तक	2024 तक	2022 तक	31 दिसंबर, 2027 तक
2.	प्रवर्ग ख	गंभीर रूप से प्रदूषित क्षेत्रों ¹ की या गैर-प्राप्ति शहरों ² की दस किलोमीटर के अर्धव्यास के भीतर	31 दिसंबर, 2023 तक	31 दिसंबर, 2025 तक	31 दिसंबर, 2025 तक	
3.	प्रवर्ग ग	प्रवर्ग क और ख में सम्मिलित से भिन्न	31 दिसंबर, 2024 तक	31 दिसंबर, 2026 तक	31 दिसंबर, 2025 तक	

1 भारत की 2011 की जनगणना के अनुसार

2 केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथा-परिभाषित।

3. “(ii)” के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :--

“(ii)(क) सारणी 1 के स्तंभ (6) में यथा-विनिर्दिष्ट तारीख से पूर्व निवृत्त होने के लिए घोषित तापीय विद्युत संयंत्र से, ऐसे संयंत्रों द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड और केन्द्रीय विद्युत प्राधिकरण को ऐसे संयंत्र द्वारा निवृत्त होने के आधार पर छूट के लिए वचनबंध प्रस्तुत करने की दशा में SO₂ उत्सर्जन से भिन्न पैरामीटर के लिए विनिर्दिष्ट मानकों को पूरा करने की अपेक्षा नहीं होगी:

परंतु ऐसे संयंत्रों पर सारणी 1 के स्तंभ (4) में यथा-विनिर्दिष्ट तारीख से उनके द्वारा वचनबंध में यथा-विनिर्दिष्ट तारीख से आगे जारी रहता है, उनके प्रचालन की दशा में जनित विद्युत की प्रति इकाई पर 0.40 रुपए की दर से पर्यावरण प्रतिकर उदग्रहित किया जाएगा;

(ii)(ख) सारणी 1 के स्तंभ (7) में यथा-विनिर्दिष्ट तारीख से पूर्व निवृत्त होने के लिए घोषित तापीय विद्युत संयंत्र से, ऐसे संयंत्रों द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड और केन्द्रीय विद्युत प्राधिकरण को ऐसे संयंत्र द्वारा निवृत्त होने के आधार पर छूट के लिए वचनबंध प्रस्तुत करने की दशा में SO₂ उत्सर्जनों से भिन्न विनिर्दिष्ट मानकों को पूरा करने की अपेक्षा नहीं होगी:

परंतु ऐसे संयंत्रों पर सारणी 1 के स्तंभ (5) में यथा-विनिर्दिष्ट तारीख से उनके द्वारा वचनबंध में यथा विनिर्दिष्ट तारीख से आगे जारी रहता है, उनके प्रचालन की दशा में जनित विद्युत की प्रति इकाई पर 0.40 रुपए की दर से पर्यावरण प्रतिकर उदग्रहित किया जाएगा;’

4. “(iii)” के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:--

“(iii) सारणी 1 के स्तंभ (4) और स्तंभ (5) में यथा-विनिर्दिष्ट तारीख के पश्चात् निवृत्त न होने वाले तापीय विद्युत संयंत्रों पर सारणी-2 में विनिर्दिष्ट दरों के अनुसार, पर्यावरण प्रतिकर उदग्रहित किया जाएगा, अर्थात्:--

सारणी-2

समय-सीमा से आगे अननुपालन प्रचालन	पर्यावरण प्रतिकर (प्रति इकाई जनित विद्युत)
0-180 दिन	0.20
181-365 दिन	0.30
366 दिन और उससे आगे	0.40”

[फा. सं. क्यू-15017/40/2007-सीपीडब्ल्यू]
नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में संख्यांक का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना संख्यांक सा.का.नि. 143(अ), तारीख 22 फरवरी, 2022 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 5th September, 2022

G.S.R. 682(E).—In exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

- (1) These rules may be called the Environment (Protection) Second Amendment Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule – I, in serial number 25 for “* (i) Table I” the following shall be substituted, namely: -

Table-I

Sl. No.	Category	Location/area	Timelines for compliance (Non-retiring units)		Last date for retirement of units for exemption from compliance	
			parameters other than SO ₂ emissions	SO ₂ emissions	parameters other than SO ₂ emissions	SO ₂ emissions
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Category A	With 10 km radius of National Capital Region or cities having million plus population ¹ .	Up to 31 st December 2022	Up to 31 st December 2024	Up to 31 st December 2022	Up to 31 st December 2027
2	Category B	With 10 km radius of Critically Polluted Areas ² or Non-attainment cities ²	Up to 31 st December 2023	Up to 31 st December 2025	Up to 31 st December 2025	
3	Category C	Other than those included in category A and B	Up to 31 st December 2024	Up to 31 st December 2026	Up to 31 st December 2025	

¹ As per 2011 census of India.

² as defined by CPCB.

3. For “* (ii)” the following shall be substituted, namely: -

‘(ii) (a) The thermal power plant declared to retire before the date as specified in column (6) of Table-I shall not be required to meet the specified norms for parameters other than SO₂ emissions in case such plants submit an undertaking to CPCB and CEA for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation from the dates as specified in column (4) of table –I, at the rate of rupees 0.40 per unit electricity generated in case their operation is continued beyond the date as specified in the undertaking;

(ii) (b) The thermal power plant declared to retire before the date as specified in column (7) of Table-I shall not be required to meet the specified norms for SO₂ emissions in case such plants submit an undertaking to CPCB and CEA for exemption on ground of retirement of such plant:

Provided that such plants shall be levied environment compensation from the dates as specified in column (5) of table –I, at the rate of rupees 0.40 per unit electricity generated in case their operation is continued beyond the date as specified in the undertaking;’

4. For “* (iii)” the following shall be substituted, namely: -

“(iii) there shall be levied environment compensation on the non-retiring thermal power plants, after the date as specified in column (4) and (5) of Table-I, as per the rates specified in the Table-II, namely: -

Table-II

Non-Compliant operation beyond the Timeline	Environmental Compensation (Rs. per unit electricity generated)
0-180 days	0.20
181-365 days	0.30
366 days and beyond	0.40”

[F. No. Q-15017/40/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and lastly amended vide notification G.S.R. 143(E), dated the 22nd February, 2022.


सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-31122024-259752
CG-DL-E-31122024-259752

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 725]

No. 725]

नई दिल्ली, सोमवार, दिसम्बर 30, 2024/ पौष 9, 1946
NEW DELHI, MONDAY, DECEMBER 30, 2024/PAUSHA 9, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

नई दिल्ली, 30 दिसम्बर, 2024

सा.का.नि. 787(अ). --- पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, 6 और 25 के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्रीय सरकार एतद्वारा पर्यावरण (संरक्षण) नियम, 1986 में आगे और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों को पर्यावरण (संरक्षण) तीसरा संशोधन नियम, 2024 कहा जाएगा।
- (2) ये राजपत्र में उनके प्रकाशन की तारीख से प्रवृत्त होंगे।
2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में क्रम संख्या 25 में " तालिका 1 " में, -
 - (i) क्रम संख्या 1 के सामने, कॉलम (5) की प्रविष्टियों में, "31 दिसंबर, 2024 तक" शब्दों और आंकड़ों के स्थान पर "31 दिसंबर, 2027 तक" शब्द और आंकड़े प्रतिस्थापित किए जाएंगे;
 - (ii) क्रम संख्या 2 के सामने, कॉलम (5) की प्रविष्टियों में, "31 दिसंबर, 2025 तक" शब्दों और आंकड़ों के स्थान पर "31 दिसंबर, 2028 तक" शब्द और आंकड़े प्रतिस्थापित किए जाएंगे;

- (iii) क्रम संख्या 3 के सामने, कॉलम (5) की प्रविष्टियों में, "31 दिसंबर, 2026 तक" शब्दों और आंकड़ों के स्थान पर "31 दिसंबर, 2029 तक" शब्द और आंकड़े प्रतिस्थापित किए जाएंगे;
- (iv) कॉलम (7) की प्रविष्टियों में, "31 दिसंबर, 2027 तक" शब्दों और आंकड़ों के स्थान पर "31 दिसंबर, 2030 तक" शब्द और आंकड़े प्रतिस्थापित किए जाएंगे;

[फा सं. क्यू-15017/40/2007-सीपीडब्ल्यू]
वेद प्रकाश मिश्रा, संयुक्त सचिव

टिप्पणी : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में का.आ. संख्या 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और इन्हें अंतिम बार अधिसूचना सं. का.आ. 3864(अ), तारीख 09 सितंबर, 2024 द्वारा संशोधित किया गया था।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 30th December, 2024

G.S.R. 787(E).— In exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Third Amendment Rules, 2024.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule – I, in serial number 25, in Table 1,—

- (i) against serial number 1, in the entries under column (5), for the words and figures "Up to 31st December, 2024" the words and figures "Up to 31st December, 2027.", shall be substituted;
- (ii) against serial number 2, in the entries under column (5), for the words and figures "Up to 31st December, 2025" the words and figures "Up to 31st December, 2028.", shall be substituted;
- (iii) against serial number 3, in the entries under column (5), for the words and figures "Up to 31st December, 2026" the words and figures "Up to 31st December, 2029.", shall be substituted;
- (iv) in the entries under column (7), for the words and figures "Up to 31st December, 2027" the words and figures "Up to 31st December, 2030.", shall be substituted.

[F. No. Q-15017/40/2007-CPW]
VED PRAKASH MISHRA, Jt. Secy.

Note.— The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number S.O. 844(E), dated the 19th November, 1986 and last amended vide notification S.O. 3864(E), dated the 9th September, 2024.

Annexure 2



REGIONAL LABORATORY GAUTAM BUDDHA NAGAR
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-12/1, Sector 1, Noida, Gautam Buddh Nagar

Stack Emission Test Report

Ref No.

- 1- **Name & Address of Industry:** NTPC LTD DADRI, Vidyut Nagar, Gr. Noida, G.B. Nagar.
- 2- **Sample Collected By:** Vishal Maurya, L.A./ Ashish Chauhan ,JRF
- 3- **Date of Monitoring:** 13/01/2025
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 225 Mtr.
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 210 MW
- 9- **Fuel used:** Coal
- 10- **Quantity of Fuel used:** 133 MTH
- 11- **Flue Gas Velocity:** 19.84
- 12- **Air Pollution Control Device:** ESP, DSL, SOFA
- 13- **Other remarks (if any):** Stack Attached to unit-1 Boiler.
- 14- **Further details of sample location and Test methods followed are appended overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/ Nm ³	40.40	100.0
2	SO ₂	mg/ Nm ³	526.0	600.0
3	NO _x	mg/ Nm ³	362.0	600.0

[Signature]
 Analysed by-
 [Vishal Maurya, L.A.]

Authorised Signatory

[Signature]
 Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----



**REGIONAL LABORATORY GAUTAM BUDDHA NAGAR
UTTAR PRADESH POLLUTION CONTROL BOARD**

E-12/1, Sector 1, Noida, Gautam Buddh Nagar

Stack Emission Test Report

Ref No.

- 1- **Name & Address of Industry:** NTPC LTD DADRI, Vidyut Nagar, Gr. Noida, G.B. Nagar.
- 2- **Sample Collected By:** Vishal Maurya, L.A./ Ashish Chauhan ,JRF
- 3- **Date of Monitoring:** 13/01/2025
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 225 Mtr.
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 210MW
- 9- **Fuel used:** Coal
- 10- **Quantity of Fuel used:** 133 MTH
- 11- **Flue Gas Velocity:** 20.63
- 12- **Air Pollution Control Device:** ESP, DSI, SOFA
- 13- **Other remarks (if any):** Stack Attached to unit-2 Boiler.
- 14- **Further details of sample location and Test methods followed are appended overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/ Nm ³	46.40	100.0
2	SO ₂	mg/ Nm ³	456.0	600.0
3	NO _x	mg/ Nm ³	450.0	600.0


 Analysed by-
 [Vishal Maurya, L.A.]

Authorised Signatory-


 Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----



**REGIONAL LABORATORY GAUTAM BUDDHA NAGAR
UTTAR PRADESH POLLUTION CONTROL BOARD**

E-12/1, Sector 1, Noida, Gautam Buddh Nagar

Stack Emission Test Report

- 1- **Name & Address of Industry:** NTPC LTD DADRI, Vidyut Nagar, Gr. Noida, G.B. Nagar.
- 2- **Sample Collected By:** Vishal Maurya, L.A./ Ashish Chauhan ,JRF
- 3- **Date of Monitoring:** 13/01/2025
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 225 Mtr.
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 210MW
- 9- **Fuel used:** Coal
- 10- **Quantity of Fuel used:** 133 MTH
- 11- **Flue Gas Velocity:** 21.32
- 12- **Air Pollution Control Device:** ESP, DSI, SOFA
- 13- **Other remarks (if any):** Stack Attached to unit-3 Boiler.
- 14- **Further details of sample location and Test methods followed are appended overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/ Nm3	43.21	100.0
2	SO2	mg/ Nm3	430.0	600.0
3	NOx	mg/ Nm3	480.0	600.0


 Analysed by-
 [Vishal Maurya, L.A.]

Authorised Signatory-


 Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm3

-----End of report-----



**REGIONAL LABORATORY GAUTAM BUDDHA NAGAR
UTTAR PRADESH POLLUTION CONTROL BOARD**

E-12/1, Sector 1, Noida, Gautam Buddh Nagar

Stack Emission Test Report

Ref No.

- 1- Name & Address of Industry: NTPC LTD DADRI, Vidyut Nagar, Gr. Noida, G.B. Nagar.
- 2- Sample Collected By: Vishal Maurya, L.A./ Ashish Chauhan ,JRF
- 3- Date of Monitoring: 13/01/2025
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 225 Mtr.
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 210MW
- 9- Fuel used: Coal
- 10- Quantity of Fuel used: 136 MTH
- 11- Flue Gas Velocity: 20.76
- 12- Air Pollution Control Device: ESP, DSI, SOFA
- 13- Other remarks (if any): Stack Attached to unit-4 Boiler.
- 14- Further details of sample location and Test methods followed are appended overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/ Nm3	38.23	100.0
2	SO2	mg/ Nm3	585.0	600.0
3	NOx	mg/ Nm3	438.0	600.0


 Analysed by-
 [Vishal Maurya, L.A.]

Authorised Signatory-


 Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm3

-----End of report-----



**REGIONAL LABORATORY GAUTAM BUDDHA NAGAR
UTTAR PRADESH POLLUTION CONTROL BOARD
E-12/1, Sector 1, Noida, Gautam Buddh Nagar**

Stack Emission Test Report

Ref No.

- 1- **Name & Address of Industry:** NTPC LTD DADRI, Vidyut Nagar, Gr. Noida, G.B. Nagar.
- 2- **Sample Collected By:** Vishal Maurya, L.A./ Ashish Chauhan ,JRF
- 3- **Date of Monitoring:** 13/01/2025
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 225 Mtr.
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 490 MW
- 9- **Fuel used:** Coal
- 10- **Quantity of Fuel used:** 286 MTH
- 11- **Flue Gas Velocity:** 16.54
- 12- **Air Pollution Control Device:** FGD, ESP, SOFA
- 13- **Other remarks (if any):** Stack Attached to unit-5 Boiler.
- 14- **Further details of sample location and Test methods followed are appended overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/ Nm ³	10.63	100.0
2	SO ₂	mg/ Nm ³	29.0	600.0
3	NO _x	mg/ Nm ³	392.0	600.0


Analysed by-
[Vishal Maurya, L.A.]

Authorised Signatory-


Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----



**REGIONAL LABORATORY GAUTAM BUDDHA NAGAR
UTTAR PRADESH POLLUTION CONTROL BOARD**

E-12/1, Sector 1, Noida, Gautam Buddh Nagar

Stack Emission Test Report

Ref No.

- 1- **Name & Address of Industry:** NTPC LTD DADRI, Vidyut Nagar, Gr. Noida, G.B. Nagar.
- 2- **Sample Collected By:** Vishal Maurya, L.A./ Ashish Chauhan ,JRF
- 3- **Date of Monitoring:** 13/01/2025
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 225 Mtr.
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 490 MW
- 9- **Fuel used:** Coal
- 10- **Quantity of Fuel used:** 286 MTH
- 11- **Flue Gas Velocity:** 17.30
- 12- **Air Pollution Control Device:** FGD, ESP, SOFA
- 13- **Other remarks (if any):** Stack Attached to unit-6 Boiler.
- 14- **Further details of sample location and Test methods followed are appended overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/ Nm ³	8.02	100.0
2	SO ₂	mg/ Nm ³	42.0	600.0
3	NO _x	mg/ Nm ³	246.0	600.0

Analysed by-
 [Vishal Maurya, L.A.]

Authorised Signatory-

Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----

40

क्षेत्रीय कार्यालय

फैक्स : 05732-233879

ई-मेल : robulandshahar@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

Uttar Pradesh Pollution Control Board

F-5, यमुनापुरम (MMR मॉल के पीछे), बुलन्दशहर-203001

संदर्भ : 1554/BT-45/25

दिनांक : 15/03/25

सेवा में,

उप महाप्रबन्धक (पर्यावरण),

मै0 के0एस0टी0पी0पी0 खुर्जा, टी0एच0डी0सी0 इण्डिया लि0,

प्रोजेक्ट ऑफिस खुर्जा सुपर थर्मल पावर प्रोजेक्ट,

ग्राम-दशहरा खेरली, बुलन्दशहर।

विषय: पर्यावरण संरक्षण अधिनियम, 1986 में प्रख्यापित प्राविधानों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक खुर्जा सुपर थर्मल पावर प्रोजेक्ट टी0एच0डी0सी0 इण्डिया लि0, ग्राम-दशहरा खेरली, बुलन्दशहर को जारी जल/वायु सहमति दिनांक 31.01.2024 का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में अवगत कराना है कि पर्यावरण वन और जलवायु परिवर्तन मंत्रालय प्रारूप अधिसूचना नई दिल्ली 11 जुलाई 2023 द्वारा तापीय विद्युत संयंत्रों द्वारा फसल के उपयोग को विनियमित करने के लिए नियम बनाये गये हैं। उपरोक्त के अनुसार यथापरिभाषित राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र में विद्युत उत्पादन से सम्बन्धित सभी कोयला आधारित तापीय विद्युत संयंत्रों को कोयले के साथ अनिवार्य रूप से फसल अवशेषों से बने गुटिका (पेलेट्स) या ब्रिकेटों के न्यूनतम 5 प्रतिशत मिश्रत का अनिवार्य रूप से उपयोग करना होगा।

अतः उपरोक्त परिपेक्ष्य में आपको निर्देशित किया जाता है कि तापीय विद्युत परियोजना में संचालित इकाई में पर्यावरण वन और जलवायु परिवर्तन मंत्रालय अधिसूचना 11 जुलाई 2023 के अनुसार फसल अवशेष का उपयोग करने सम्बन्धी अनुपालन आख्या तथा ब्वायलर में दहन ईंधन से जनित वायु उत्सर्जन के निस्तारण हेतु स्थापित चिमनी से निस्तारित वायु उत्सर्जन का अनुश्रवण कराकर अनुश्रवण आख्या एवं उपरोक्त के सम्बन्ध में अनुपालन आख्या अविलम्ब इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

भवदीय



(उत्सव शर्मा)

क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषि।

1. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।



क्षेत्रीय अधिकारी

33



41

Annexure-3

Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198896/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULAND SHAHAR/2024

Date: 31/01/2024

To,

M/s

KSTPP Khurja THDC INDIA LIMITED

Project office - Khurja Super Thermal Power Project , Village Post-Dashehra Kherli,,BULAND SHAHAR,203131.

Application Id- 23963182

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to KSTPP Khurja THDC INDIA LIMITED located at Project office - Khurja Super Thermal Power Project , Village Post-Dashehra Kherli,,BULAND SHAHAR,203131. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA KSTPP Khurja THDC INDIA LIMITED granted for the period from 01/01/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Electricity	1320	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	120 KLD	STP	irrigation
Industrial	300 KLD and 1545 KLD	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

34

PRADEEP SHARMA

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD, COD, TSS and Oil & Grease	As per the EP Rules as amended

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per the EP Rules as amended
2	BOD (mg/L)	As per the EP Rules as amended
3	TSS (mg/L)	As per the EP Rules as amended
4	Fecal Coliform (MPN/100ml)	As per the EP Rules as amended

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Two nos. of boiler 2100 Ton/hour	Coal 5.57 Ton/hour	1,2	Particulate Matter	attached with ESP and FGD as APCS and 150 meter high stack separately

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1,2	Particulate Matter	As per the CAQMS Direction No. 62 dated 17.03.2022 - 80 mg/NM3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

35

PRADEEP
SHARMA

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areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s KSTPP Khurja THDC INDIA LIMITED. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	waste oil/ spent oil (category-5.1)	recyclable	05 Ton/annum

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is issued to M/s KSTPP Khurja THDC INDIA LIMITED, Khurja Super Thermal Power Project, Village Post- Dashehra Kherli, BULANDSHAHAR for production of electricity- 1320 MW using 488400 MT/annum coal as raw material.
2. Industry shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
3. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
4. Industry shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53, 55,62, 68 and 76 other direction issued time to time regarding use of cleaner fuel.
5. The ESP and FGD for controlling emissions from boiler 2100×2 Ton/hour attached as APCS and 150 meter high stack separately should be properly maintained and continuously operated. The stack should be as per norms and regular monitoring of stack and ambient air should be done by the laboratory recognized under E(P) Act 1986 and report be sent to the Board.
6. Industry shall treat Waste Water of DM plant, Boiler Blow down, Cooling Tower Blow Down, Back wash of DM Plant and other generated waste water through ETP and treated effluent shall be recycled in the industrial activities & irrigation purpose by ensuring ZLD.
7. Domestic effluent shall be treated through proposed STP as per norms prescribed under E(P) rules, 1986 and used for irrigation and other purposes in industry premises.
8. The industry shall be operated in such a way that there is no harm to the nearby environment.
9. If any closure direction is issued against the industry, by CPCB/UPPCB the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.
10. The directions issued by the Hon'ble NGT / Court / CPCB / UPPCB shall be completely complied.
11. Regular water shower shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
12. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
13. Industry shall submit Environmental Statement in prescribed format in Form V of rule 14 of E.P. Rules 1986. 14. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent

would be deemed void.

15. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
16. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
17. Unit will install online effluent quality monitoring system at the inlet and outlet of ETP and same shall be connected with the server of UPPCB and CPCB.
18. Unit shall ensure HDPE lining of ash dyke before loading of ash slurry to avoid ground water contamination. 19. Unit shall sincerely focus on CSR for the development of surrounding affected Environment.
20. The industry shall install Electro Magnetic Flow meter at water supply line, inlet and outlet of STP and ETP and logbook of flow meters reading shall be maintained.
21. The industry shall operate and maintain Online Continuous Effluent Quality Monitoring System effectively and data shall be transmitted to CPCB server.
22. Industry shall comply with the Fly Ash notification no. S.O. 254(E) dated 25-01-2016 of MoEF&CC, Govt. of India and detail of Fly ash disposal shall be submitted on quarterly basis to UPPCB.
23. Industry shall install PTZ camera at ETP, STP, and re-circulation points for surveillance of effective operation within 01 month and shall provide the URL and password to the Board.
24. Industry shall comply with the conditions of NOC from State Ground water Department for ground water abstraction as per applicable rules.
25. Industry shall comply with various provisions of Hazardous and Other waste (Management & Transboundary Movement) Rule 2016.
26. Industry shall submit the bank guarantee of Rs. 5.0 Lac (Rs. Five Lac) for the compliance of above conditions within 30 days.

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**Chief Environmental Officer,
Circle-4**

Copy to:

Regional Officer, U.P. Pollution Control Board, Bulandshahr

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**Chief Environmental Officer,
Circle-4**



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831. Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197138/UPPCB/GreaterNoida(UPPCBRO)/CTO/both/GREATER
 NOIDA/2023

Date: 22/12/2023

To,

M/s

NTPC LTD DADRI

**NTPC DADRI, VIDYUT NAGAR, GAUTAM BUDH
 NAGAR, GAUTAM BUDDHA NAGAR, 201008**

Application Id-
23624189

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NTPC LTD DADRI** located at **NTPC DADRI, VIDYUT NAGAR, GAUTAM BUDH NAGAR, GAUTAM BUDDHA NAGAR, 201008**. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA NTPC LTD DADRI granted for the period from **01/01/2024 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Thermal Power Plant		Metric Tonnes/Day
2	210x4 MW (Coal based Stage-1)	...	Metric Tonnes/Day
3	490x2 MW (Coal based Stage-2)	...	Metric Tonnes/Day
4	829 MW Gas based	...	Metric Tonnes/Day
5	05 MW Solar based	...	Metric Tonnes/Day
6	Electricity	total 2654	Megawatt

2. **Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2200 KLD	STP	ZLD effluent shall be reused/recycling in irrigation/sprinkler in coal handling plant for dust control etc. etc.
Industrial	6000 KLD	ETP	ZLD effluent shall be reused/recycling in irrigation/sprinkler in coal handling plant for dust control etc. etc.

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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	04 Boilers-700 TPH of Stage-1 (840 MW)	Coal/Biomass Briquettee	1	Particulate Matter	ESP & DSI (Dry Sorbent Injection) with Sofa (Separated over fire air) Dampers with stack height of 225 meters each from Ground
2	02 Boilers of capacity 1625 TPH each for Stage-2 (980 MW)	Coal/Biomass Briquettee	2	Particulate Matter	ESP & DSI (Dry Sorbent Injection) with Sofa (Separated over fire air) Dampers with stack height of 150 meters each from Ground

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3	Turbine-1 of Gas based plant	Natural Gas	3	Particulate Matter	35 meters from GL
4	Turbine-2 of Gas based plant	Natural Gas	4	Particulate Matter	35 meters from GL
5	Turbine-3 of Gas based plant	Natural Gas	5	Particulate Matter	35 meters from GL
6	Turbine-4 of Gas based plant	Natural Gas	6	Particulate Matter	35 meters from GL
7	03 DG sets 1250 KVA each	HSD/PNG	7	Particulate Matter	30 meter from GL each
8	1x1600 KVA DG Set	HSD/PNG	8	Particulate Matter	30 meter from GL each
9	03 DG sets 750 KVA each	HSD/PNG	9	Sulphur Dioxide	05 meter each from roof level
10	01 DG sets of 500 KVA	HSD/PNG	10	Sulphur Dioxide	05 meter each from roof level
11	01 DG set of 2600 KVA	HSD/PNG	11	Particulate Matter	30 meter from GL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeccp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions, any further direction/instruction issued by the Board, legal action shall be initiated against the applicant
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points. Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

- amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
 4. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
 5. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
 6. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent/Sewage treatment plant.
 7. The industry should ensure the operation of the ETP/STP in such a manner that it confirm the standards lay down under the E.P. Rules 1986.
 8. Unit shall comply with ZLD. No effluent (treated or untreated) will be discharged outside the premises.
 9. Electromagnetic Flow meter to be installed in all water abstraction points and usage points.
 10. The industry will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
 11. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2025 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
 12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
 13. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
 14. The industry shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
 15. Unit shall use approved fuel as per CAQM direction only.
 16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
 17. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
 18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
 19. Unit shall disposed gypsum generated from the process through cement industry/authorized agency.
 20. The industry should be operated in such a way so that there is no adverse impact on public and environment.
 21. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
 22. Industry shall maintain the logbook of ETP.
 23. Industry shall recycle/reused the waste water after treatment in STP/ETP in irrigation/floor washing, sprinkling etc. No water will be discharged outside the premises.
 24. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
 25. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021

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- of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
27. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
28. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
29. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
30. Unit shall comply with Central Electricity Regulatory Authority letter dated 27-03-2019 or amended if any regarding use of coal in thermal power plants.
31. Unit shall comply with the MoEF&CC notification dated 11-07-2023 regarding use of biomass/bio pellets in thermal power plants.
32. In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

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Copy to:

Regional Officer, UPPCB, Greater Noida.

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।